

NATIONAL COMPANY LAW TRIBUNAL

राष्ट्रीय कंपनी विधि अधिकरण

CUTTACK BENCH

कटक खंडपीठ

ORDER OF THE HEARING ON 06th MAY, 2024, 10:30 A.M.

CP (IB) No. 14/CB/2024

Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj
2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	Idcol Software Ltd.
Under Section	59 of IBC

Hearing through: VC and Physical (Hybrid) Mode

For Petitioner (s) : CS, Saradindu Jena

For Respondent (s) :

ORDER

Ld. Authorised representative CS Saradindu Jena appears for the Liquidator. This petition has been filed under Section 59 of IBC for voluntary liquidation. It is submitted by the Liquidator in respect of pending litigation pertaining to TQM, the holding company has taken responsibility to pay, if anything arises in future. The Liquidator is directed to file resolution passed in this regard. In the meanwhile, Liquidator is directed to issue notice to the ROC and Income Tax Department by speed post as well as email. Registry is also directed to issue notice to the ROC and Income Tax Department through email. List the matter on 29.05.2024.

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Kaushalendra Kumar Singh
Member (Technical)

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P. Mohan Raj
Member (Judicial)